



2026:DHC:7606



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010414132025
+ **OMP (ENF.) (COMM.) 143/2025**
M/S A V SCIENCE AND TECHNOLOGIES PVT. LTD.

.....Decree Holder

Through: Mr. Puneet Mittal, Sr. Advocate
with Mr. Rupendra Pratap
Singh and Ms. Sakshi
Mendiratta, Advocates.

versus

UNION OF INDIA

.....Judgement Debtor

Through: Mr. Bharat Singh Sisodia,
Advocate.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

07.09.2026

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1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file as and when the situation arises after duly satisfying the stamp duty on award in accordance with the procedure laid down in the Indian Stamp Act, 1899¹.

2. Leave and liberty is granted as prayed.

3. The petition is dismissed as withdrawn in the aforesaid terms.

OM PRAKASH SHUKLA, J

SEPTEMBER 7, 2026/pa

¹ As applicable in NCT of Delhi